IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CAA-385/(ND)/2017

In the matter of

PIPL Business Advisors and Investment (P) Ltd

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Anirudh Das, Advocate

Mr. Kamaljeet Singh, Advocate Mr. Sumer Dev Seth, Advocate Mr. Kamal Sawhney, Advocate Mr. Gaurav Gupta, Advocate

Mr. Prashant Meherchandani, Adv.

For the Respondent/Corporate Debtor:

For the Intervener

: Mr. Amish Tandon & Mr. Ajeyo

Sharma, Advocate for O.L. Mr. Abhishek Baid, Advocate

For SEBI

Mr. Zoheb Hossain, Sr. Standing

Counsel for Revenue.

Mr. Piyush Goyal, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the Income tax Department as well as for the SEBI is also present. However, none appears for the RD/ROC. It is represented by the Ld. Counsel for the petitioner that pursuant to the directions passed by this Tribunal on 10.11.2017, notice to

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the Income tax Department has been taken and in response to the same, Income tax Department has filed its observations/objections and also a copy of the same made available to the Ld. Counsel for the petitioner, to which, Ld. Counsel for the petitioner seeks time to file its reply within 2 weeks. Taking into consideration the said request, two weeks time is granted. Rejoinder will be filed by the Income tax Department, if necessary.

List on 20.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.1.2018